The Evacuee Interest (Separation) Supplementary Act, 1953

Act 21 of 1953

Keyword(s): Evacuee Interest, The Evacuee Interest (Separation) Act
THE EVACUEE INTEREST (SEPARATION)
SUPPLEMENTARY ACT, 1953
PUNJAB ACT NO. 21 OF 1953

2nd May, 1953.

[Received the assent of the Governor of Punjab on the
30th April, 1953, and was first published in the
Punjab Government Gazette (Extraordinary)
of the 2nd May, 1953]

An Act to supplement certain provisions of the Evacuee Interest (Separation) Act, 1953

It is hereby enacted as follows:—

1. (1) This Act may be called the Evacuee Interest (Separation) Supplementary Act, 1953.

(2) It shall extend to the whole of the [Principal territories]

(3) It shall be deemed to have come into force on the 15th day of December, 1952.

2. The Evacuee Interest (Separation) Act 1951, shall, so far as it relates to any matter enumerated in List II in the Seventh Schedule to the Constitution, be as valid in the [principal territories] as if it had been passed by the Legislature [for such territories.]

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 12th March, 1953, page 302; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, 1953.


4. Substituted for the words “of the State” by ibid.